CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA No 1477/2004 MA 1250/2004

New Delhi this the 6th day of July, 2004

Hon'ble Mr.Justice V.S.Aggarwal, Chairman Hon'ble Shri S.A.Singh, Member (A)

In the matter of

- Opendra Singh,
 S/O Randhir Singh,
 Vill.Sunhera,
 Distt. Bagpat (U.P.)
- 2. Sunil Kumar
 S/O Bhajan Singh,
 Vill.Bijrol,
 Distt. Bagpat (UP)
- 3. Karamvir Singh
 S/O Lal Singh
 Vill. Sirseli,
 Distt. Baggat (UP)
- 4. Praveen Kumar,
 S/O Kalu Ram,
 Vill. Bijrol,
 Distt. Bagpat (UP)

..Applicants

Works Carry

(By Advocate Shri Sudarsh Menon)

Union of India and Another

- Ministry of Indiar Railways, (Represented by Secretary, Ministry of Indian Railways, New Delhi.
- Railway Recruitment Board, Mahendru Ghat, Patna-800004

.. Respondents

ORDER (ORAL)

VERSUS

Justice V.S.Aggarwal, Chairman

For the OBC categories, admittedly the Central Government issued a seperate list of different communities which are declared to be OBC. The State Governments are notifying seperate lists for their purpose. The Applicants are OBC from Uttar Pradesh. They applied in

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the Railway Protection Force which is a Central Government organisation. Admittedly the job is governed by the Central Government of OBC pertaining to reservation of this community. It is not disputed that the name of the community of the applicants is not in the Central Government list. Therefore, the applicants cannot claim that they must get the benefit of reservation because their community is in the Gentral Government list of OBC. The same view was taken by this Tribunal in the case of Sanjay Kumar and Ors. Vs. UOI and Ors. (OA No.1516/2003) decided on 3.2.2004.

- 2. No other argument was raised.
- 3. Resultanly, on this ground alone the present petition, fails and is dismissed in limine.

S.A.Singh)
Member (A)

V.S. Aggarwal) Chairman

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